

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 147 OF 2016 &
IA NO. 316 OF 2016**

Dated: 31st August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of:

Mahanagar Gas Ltd.

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Manvi Adlakha

Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1

Mr. Sunil Kumar Jain

Ms. Punya Garg

Ms. Anusha Agrawal for R.3

Ms. Tamanna Goyal for R.2

Ms. Rimali Batra

ORDER

A letter has been circulated by learned counsel for the appellant seeking adjournment of the matter.

As agreed by learned counsel for the parties, list the matter for hearing on **26.09.2018.**

(B. N. Talukdar)
Technical Member (P&NG)
ts/tpd

(Justice Manjula Chellur)
Chairperson